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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No. 202/1997

Date of Decision: 25.9.1997

BETWEEN:

M.S. Mamata

.. Applicant

AND

1. The General Manager,  
South Central Railway,  
Rail Nilayam, Secunderabad.
2. The Chief Mechanical Engineer,  
Carriage Repair Shop, South Central  
Railway, Tirupathi, Chittoor District.
3. The Deputy C.M.E. (Personnel Branch),  
Carriage Repair Shop, S.C. Railway,  
Tirupathi, Chittoor District. .. Respondents.

Counsel for the Applicant: Mr. P. Naveen Rao

Counsel for the Respondents: Mr. J.F. Paul

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

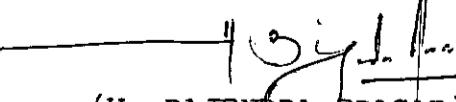
ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

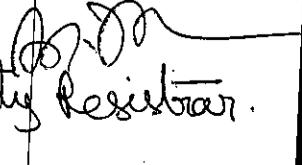
Heard Mr. Phaniraj for Mr. P. Naveen Rao on behalf of the Applicant and Mr. J.F. Paul for the Respondents.

Certain lands belonging to the parents of the applicant were acquired by the Railways in 1984. Apart from the compensation that was paid, the elder sister of the applicant was duly employed under the relevant scheme after the family's lands were acquired. The present applicant seeks appointment under the same scheme on the ground that the two sisters are entitled for separate jobs because the plots of land acquired from the family are said to have belonged to the father and mother separately and respectively. This is an unacceptable proposition. There is no valid ground which could compel acceptance of such extraordinary request when the scheme envisages the concession in terms of a job for one candidate per family unit.

There is no merit in the O.A. The same is dismissed.

  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 25th September, 1997.

  
Deputy Registrar

O.A.202/97.

To

1. The General Manager,  
SC Rly, Railnilayam, Secunderabad.
2. The Chief Mechanical Engineer,  
Carriage Repair Shop, SC Rly,  
Tirupati, Chittoor Dist.
3. The Deputy C.M.E.(Personnel Branch),  
Carriage Repair Shop, SC Rly,  
Tirupati, Chittoor Dist.
4. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
5. One copy to Mr. D.Francis Paul, SC for Rlys. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR.H.RAJENDRA PRASAD :M(A)

DATED:- 25/9/97

ORDER/JUDGMENT

M.A.,/RA.,/C-A.No..

in

O.A.No. 202/97.

T.A.No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal

प्रेषण/DESPATCH

26 OCT 1997

हैदराबाद न्यायपीठ  
HYDERABAD BENCH